

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 328 OF 2016

Dated: 19th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor , Technical Member**

In the matter of:

**M/s. Atlantic Power Pvt. Ltd. Appellant(s)
Vs
Punjab Energy Development Agency (PEDA) & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Tejender K. Joshi
Counsel for the Respondent(s) : Mr. Aditya Grover
Mr. Arjun Grover
Mr. Kumar Singh for R-1
Ms. Suparna Srivastava for R-2
Mr. Charu Singhal for
Mr. Sakesh Kumar for R-3

ORDER

Admit. Issue notice. Mr. Aditya Grover takes notice on behalf of Respondent No.1, Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and Ms. Charu Singhal takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 02.03.2017. Dasti, in addition, is permitted.

List the matter on **02.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 17.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.02.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/vt**

**(Justice Ranjana P. Desai)
Chairperson**